



Government of Jammu and Kashmir,  
Civil Secretariat, Revenue Department.

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Notification  
Srinagar, the 23<sup>rd</sup> October, 2018

SRO <sup>482</sup>.-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963) and in supersession of all previous notifications issued in this behalf, the Government hereby appoints Shri Kishori Lal, KAS, Additional Deputy Commissioner Doda, to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Tehsils Doda, Bhagwah, Kastigarh and Marmat. of District Doda.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah) IAS  
Commissioner /Secretary to Government,  
Revenue Department

No: - Rev/LB/05/2017

Dated: -23-10- 2018

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Srinagar.
2. Commissioner/Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Jammu.
4. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies).
5. Deputy Commissioner, Doda.
6. Director, Archives, Archeology & Museums, J&K Srinagar.
7. OSD to Advisor (G) to Hon'ble Governor for information.
8. Manager Government Press, Jammu/ Srinagar for publication in the Govt.Gazette.
9. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
10. I/C Website. Revenue Department.
11. Notification / Stock file.

(Afaq Ahmad) KAS

Deputy Secretary to Government  
Revenue Department